

Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.36/2021 OA No.1884/2020

This the 23rd day of June, 2021

(Through Video Conferencing)

Hon'ble Mr. A.K. Bishnoi, Member (A) Hon'ble Mr. R.N. Singh, Member (J)

Sh. Sunny, S/o Sh. Krishan Kumar Age about 22 years R/o Village-Kishanpur, Post Office-Bishanpur, Distt-Jind Haryana

... Applicant

(through Advocate: Shri M. S. Reen)

Versus

Ministry of Railways & others: through

- Sh. Sushant Kumar Mishra Secretary, Ministry of Railway, Rail Bhawan, Railway Board, New Delhi
- 2. Sh. A. K. Puthia, General Manager, Northern Railway, Baroda House, New Delhi.
- 3. Sh. S. C. Jain,
 Division Railway Manager,
 Northern Railway,
 State Entry Road,
 New Delhi.

Respondents

(through Advocate: Shri Satpal Singh)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present Contempt Petition has been filed by the Petitioner alleging wilful defiance of the directions of this Tribunal in a common Order/Judgement dated 25.11.2020. The operative portion of the aforesaid Order / Judgement reads as under:-

"In view of foregoing, the OA is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to pass a reasoned and speaking order on the pending representations and subsequent reminders, keeping into account the Hon'ble Apex Court's direction dated 26.03.2019. This exercise shall be completed within a period of four weeks and the decision so taken shall be advised to the applicants within this time."

- 2. Pursuant to notice, the respondents have filed compliance affidavit. Sh. M. S. Reen, learned counsel for the Petitioner submits that though the respondents have passed an order dated 07.04.2021 (annexure-R1) pursuant to the directions of this Tribunal, however, the same is not apt in law.
- 3. In the facts and circumstances and in view of the request of the learned counsels for the parties, the present Contempt Petition is closed. Notices are discharged.

However, it is made clear that the petitioner shall be at liberty to challenge the aforesaid order dated 07.04.2021 passed by the respondents in accordance with law, if so advised.

(R.N. Singh) Member (J) (A. K. Bishnoi) Member (A)

/dkm/sarita/shilpi/f